

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 54

CA 454/2022 in CP/1477/MB/2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **02.12.2022**

NAME OF THE PARTIES: - **RAJAN PURI V/s. CRIMPLON YARMS PVT.
LTD & ORS**

Appearance (via video-conference):

For the Applicant : Mr. Reshant Shah, Advocate I/b Lex
Conseiller
For the Respondent : None present

Section 241-242 of the Companies Act, 2013 & Rule 11

ORDER

CA 454/2022

The Limited prayer in this Company Application is for urgent listing of the main Company Petition bearing CP No. 1477 of 2018, contending that the matter is repeatedly gets adjourned due to paucity of time. The Applicant submits that the matter was listed on Board on 03.11.2022; however, could not be called out due to paucity of time and was adjourned to 11.01.2023. The Applicant has explained the urgency in the matter. Having considered the urgency, this Bench allows the present Company Application bearing CA No. 454 of 2022, thereby preponing the date of hearing of the main Company Petition bearing CP (IB) No. 1477 of 2018, from 11.01.2023 to 09.12.2022.

Registry is directed to list the main Company Petition bearing CP (IB) No. 1477 of 2018, on Board on 09.12.2022, for further consideration and hearing.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Vedant Kedare

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)